

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

M.P.No.346/2001, 544/2001  
& C.P.No.50/2001 in OA No.20/96.

4/7/2001

TRIBUNAL'S ORDER:

MP-346/2001

Heard the Applicant Shri P.S.Kasar in person, Shri R.K.Shetty, Counsel for Respondents.

By this application, the applicant has prayed for amendment in para-8 of OA which deals with relief sought. Shri R.K.Shetty appearing on behalf of respondents opposes the MP.

2. We are satisfied that the amendment be allowed in the interest of justice. Allowed. Let amendment be done within a week. Although the amendment is being made in prayer clause, Shri R.K.Shetty appearing for respondents presses for time and is granted two weeks time to file reply to amendment.

MP-544/2001

The pleadings are not complete, hence the MP-544/2001 for early hearing is rejected.

CP-50/2001

This Contempt Petition has been moved for non compliance of the order of this Tribunal dated 4/7/2000. The Counsel for respondents states that the papers were offered <sup>but</sup> <sub>not accept</sub> to the petitioner <sub>did</sub> them. It is not necessary for us to go into that question as the Counsel for respondents has offered the papers before us and petitioner has accepted the same. The petitioner has no grievance <sup>in that respect</sup> now. We are also satisfied that it is not a matter in which further proceedings <sup>for contempt are</sup> <sub>is</sub> required. The Contempt notice is discharged and the contempt petition is dismissed.

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MEMBER(A)

abb.

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VICE CHAIRMAN